on strike there. Patients are suffering. The Health Minister has conceded the demands...

THE DEPUTY CHAIRMAN: I have called only Shri Shanti Tyagi on his special mention.

रत्नाकर जी, श्रापका नाम है शांति त्यागी जी के बाद । मैं श्रापका नाम बुलाऊंगी । श्राप कृपया स्थान ग्रहण करिए ।

(Interruptions)

No, I am not allowing anybody else. Whoever speaks without my permission will not go on record.

SHRI S. S. AHLUWALIA (Bibar): *

DR. ABRAR AHMED KHAN (Rajasthan): *

SHRI V. NARAYANASAMY: *

THE DEPUTY CHAIRMAN: No, please sit down. Nothing is going on record. There is no point in your speaking when it is not going on record. Anybody speaking without my permission will not go on record.

उपसभापित: त्यागी जी, ग्राप नहीं बोलते हैं तो मैं रत्नाकर जी का नाम बुला लूंगी, उनका सैंकिंड नम्बर है।

SHRI SHABBIR AHMAD SALARIA (Jammu & Kashmir): *

Increasing atrocities on women particularly of Scheduled Castes/Scheduled Tribes and Minority Community with particular reference to Gairaula incident.

श्री शांति त्यागी (उत्तर प्रदेश): महो-दया, श्रापने मझे स्पेशल मेंशन रखने का जो श्रवस्र दिया है, उसके लिए मैं श्रापका श्राभगरी हूं।... (व्यवधान)

SHRI VITHALARAO MADHAVRAO JADHAV (Maharashtra): Madam. ... (Interruptions)...

SHRI SHABBIR AHMAD SALARIA (Jammu and Kashmir): Madam, this is an important subject...(Interruptions)...

THE DEPUTY CHAIRMAN: Please take your seats. Don't you know that he has already started speaking? He is a Member of this House and I have identified him and he is speaking on a subject. Why don't you have the coartesy to allow him to speak?... (Interruptions)... Please take your seats. Please let him speak...(Interruptions)...

SHRI SHABBIR AHMAD SALARIA: I have given notice of a Calling Attention Motion on this subject...(Interruptions)...

THE DEPUTY CHAIRMAN: If you have given notice, the Chairman will look into it. Please sit down...(Interruptions)...

श्री शांति त्यागिः : महोत्या, श्रापने मुझे स्पेशल मेंशन का ग्रवसर दिया है, मैं श्रापका ग्राभारी हूं । कई राज्यों में, खासकर के उत्तर प्रदेश में ला एंड श्रार्डर का बहुत बृरा हाल है । हरिजन, ईसाई ग्रौर कमजोर वर्गों की महिलाग्रों के साथ बलात्कार की घटनाएं दिनों-दिन बढ़ती जा रही है । कई मुकामों पर समूचे परिवारों की जघन्य हत्या हुई है । ग्रभी मेरठ महानगर में एक पूरे परिवार की पाशविक हत्या हुई ग्रौर ग्राज इसके विरोध में मेरठ में मुकम्मल हड़ताल है।

महोदया, उत्तर प्रदेश के श्रागरा, फतेहपुर, शहजहांपुर, इटावा ग्रीर गाजिया- बाद जनपदों में गुंडों ने महिलाग्रों ग्रीर बालिकाग्रों का शील-भंग किया है । ग्रभी मुरादाबाद जनपद के गजरौला टाऊन में सेंट मैरी कानवेन्ट स्कूल की दो साध्वियों नन्स के साथ बलात्कार से हमारे सिर शर्म से झुक रहे हैं ।....(व्यवधान)

उपसभापति : ग्रार्डर प्लीज । ग्राप लोगों को ग्रगर बात करनी है तो कृपया बाहर जाकर बात करें ।

श्री शांति यागी : महोदया, ग्राज उत्तर प्रदेश में कानून-व्यवस्था नाम की कोई चीज नहीं है । कातिल, गुण्डे, बलात्कारी

^{*}Not recorded.

खुले घूम रहे हैं। उन्हें सत्ता में बैठे लोगों का संरक्षण मिल रहा है। पुलिस हाथ पर हाथ रखें बैठी है।

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महोदया, मैं श्रापके माध्यम से केन्द्रीय सरकार से श्रनुरोध करूंगा कि वह उत्तर प्रदेश में महिलाश्रों के सम्मान की रक्षा के लिए कदम उठाए श्रौर श्रपराधियों को दंडित कराएं । श्रापने मुझे जो समय दिया. उसके लिए बहुत-बहुत धन्यवाद।

श्रीमती स.धा बहिन (उत्तर प्रदेश): महोदया, मैं इस स्पेशल मेंशन का समर्थन करते हुए कहना चाहती हूं कि उत्तर-प्रदेश में कानून-व्यवस्था विगड़ रही है।....

उपसभापति एक मिनिट । साल्वे जो कुछ बोल रहे हैं ।

SHRI N. K. P. SALVE: Madam, I crave your indulgence...(Interruptions)...

श्रोमतो सस्या बहिन : मैं इनके विशेष उल्लेख का समर्थन करते हुए कहना चाहती हूं कि इसमें उत्तर प्रदेश सरकार पूरी तरह दोषी है श्रौर उसका कोई कंट्रोल नही रहा, न तो प्रशासन पर श्रौर न गुन्डागर्दी पर।

SHRI N. K. P. SALVE (Maharashtra): Madam, in today's List of Business, before the legislative business, if at all, is taken up, quite a few items have been mentioned. There is, after the Special Mentions, the continuation of the Short-Duration Discussion which was initiated by our esteemed Atal Bihari Vajpayeeji, and then there is "Clarifications on the Statement" made by the Prime Minister yesterday. Then there are two statements to be made by Mr. I. K. Gujral, Madam, is it possible... (Interruptions)...

SOME HON, MEMBERS: There is one more statement... (Interruptions)...

THE DEPUTY CHAIRMAN: Yes, there is one more.

SHRI N. K. P. SALVE Madam, can we have, is it possible to have, some rea-

sonable idea of the schedule so that we can know how much time you are likely to allow for the Special Mentions, how much time you are likely to allow for the Short-Duration Discusson and when we can expect the Prime Minister to come? When do we expect the Prime Minister to come, Madam?

THE DEPUTY CHAIRMAN: Mr. Salve, I would try to seek the indulgance of the Members who are participating in every debate or Special Mentions. I would like to finish it at about one o'clock and then I want to start the discussion on the price-rise and I would request that the Members should not speak on all because already there are too many people who have spoken and there are certain parties who have not participated and we should give them time. If you want the Prime Minister to speak early, then we can skip the lunch hour.

SHRI N. K. P. SALVE: No, no. This discussion must be over. Do we expect the Prime Minister to come around 4.30 P.M.?

THE DEPUTY CHAIRMAN: It depends...(Interruptions) On every statement I get 30-35 names It is for you to decide how to...

SHRI N. K. P. SALVE: Those names cannot be curtailed. It is a very important statement.

THE DEPUTY CHAIRMAN: According to the rules. (Interruptions) Just a minute.

बात कर रहे हैं तो जवाब देने दीजिए । उन्होंने मुझसे कुछ सवाल पूछा है ।

According to the rules, explanation or clarification on a statement should be restricted to one Member from one party. Now, as your party is a large party in this House, I can allow two or three. But if 26 names come to me, I do not know if the Prime Minister might speak at 11 o'clock in the night—36 now.

SHRI N. K. P. SALVE: I do not know the rule.

THE LEADER OF THE HOUSE (SHRI M. S. GURUPADASWAMY): Madam,

may I make a submission? He has raised a very important matter about which we are all concerned. You have allowed a Short Duration Discussion on price situation. A Calling Attention motion has been there. There are rules restricting the time for such motions. We have not been following these for a long time. It is necessary to observe certain discipline and each party should get an opportunity. But there has to be a restriction on speeches. In this particular matter, Madam, we would like to conclude the debate by 3 o' clock on price situation-and my coileague will reply at 3 o' clock on the price rise, and later on at 4 o' clock the Prime Minister will make a statement.

SHRI N. K. P. SALVE: Suspension of lunch and sitting beyond the time mentioned in the Bulletin, is something to which we are just not agreeable. Subject to that, it is our right to go for our food and it is our right to go home in good time and rest a little after all the strenuous day. For an old man like me it is very necessary. My leaders of course can take very much more than I can take.

THE DLPUTY CHAIRMAN: Mr. Salve, whether you are old or young, that is a very disputed matter. (Interruptions)

SHRI N. K. P. SALVE: I am grateful for your magnanimity. Madam One thing I want to submit, Madam. I implore of you on the Mandal Commission, which is a very important matter, not to curtail the list—No. 1—because. MaJam, this is something which is politically or otherwise a matter for people who are committed to what has been mentioned there, a question of life and death as it were. So if the consensus of the House is to allow a large number of persons, allow that to happen.

THE DEPUTY CHAIRMAN: That is true. But we cannot have the cake and eat it also.

SHRI N. K. P. SALVE: That is true. That is the difficulty with both of us. Madam. We want to eat and have it also. I want to submit. Madam, what we should do. We krow what the Flaance Minister is going to reply ultimately. He is just going to reject our arguments. If he is

able to finish the matter by 4 o' clock, then we may take up the statement by the Prime Minister at 4 o' clock. This is my respectful submission, because we are not willing to sit beyond five.

THE DEPUTY CHAIRMAN: I have no objection, Mr. Salve. We can have it. But 42 names I can never allow, because I am quite sure that there is going to be a full-fledged discussion on this. It is only a statement. Two or three people from your party and one from each other...

SHRI N K. P. SALVE: How will you choose. Madam?

THE DEPUTY CHAIRMAN I won't choose. I will leave it to you. I would suggst. Mr. Salve, that the leaders of parties or whoever they want to designate(Interruptions)

I think we are wasting too much time on the formalities.

श्री विठ्ठलराव माधवराव जाद्यव: उपसभापति महोदया, जरा हमें भी सुन लीजिए। यह प्रेक्टिस रही है कि स्टेटमेंट में क्लेरिफिकेशन का चान्स हर सदस्य को देना चाहिए।

श्री राम नरेश यादव (उत्तर प्रदेश):
महोदया, मंडल कमीशन की रिपोर्ट बहुत
ही महत्वपूर्ण है, इसलिए इम पर अधिक
स अधिक लोगों को अनुमति दी जाए।

उपसभापति : यह डिम्कशन नहीं है। These are clarifications.

SHRI M. M. JACOB (Kerala): During lunch time if you want to invite Government representative; to sort out(Interruptions)

THE DEPUTY CHAIRMAN: During lunch time we will discuss it and I will request Members...(Interruptions) We are going to have a discussion. Mr. Ratnakar Pandey.

श्री ग्रटल बिहारी बाजियेबी (मध्य प्रदेश): महोदया, मेरा एक मुझाव है । ग्रगर स्पष्टीकरण मागने वाले मदस्य ज्यादा है तो स्पष्टीकरण हम छोड़ें, इसके ऊपर बहस करा ली जाए।

SHRI VITHATRAO MADHAVRAO JADHAV: We can have discussion on it. It is a very important matter.

र्था ग्रटल बिहारी वाजपेयी: बहस ग्रधिक सार्थक होगी ।

श्री **सुरेन्द्रजीत सिंह ग्रहलुवालिया** (विहार): मंडल कमीलन पर पूरी वहस हो।

डा० र नाकर पाण्डेय (उत्तर प्रदेश) : वहम कराने का हम समर्थन करते है ।

SHRI N. K. P. SALVE; It can be a Short Duration Discussion.

THE LEADER OF THE HOUSE (SHRI M. S. GURUPADASWAMY): Isladam, I am in the hands of the House and you decide. If the House wants a discussion on this issue. I have no objection of all. But I would like to say that you fix up the time and date and that there should be no clarifications on it today.

SHRI N. K. P. SALVE: Madam, what we do is that we will confine ourselves to one or two Members only. Only the Leaders.

SHRI M. S. GURUPADASWAMY. Tou cannot have both.

SHRI N. K. P. SALVE: We are withdrawing 30 or 40 speakers Madam, you yourself said that you would allow one or two. Allow one or two. The rest of them need not speak

SHRI M. S. GURUPADASWAMY: I have no objection. Let us have clarifications. I go by your view that the clarifications should be confined to the minimum number of Members from each party. But there can't be

30 or 40 people seeking clarifications from your party.

SHRI A. G. KULKARNI (Maharashtra): Madam, on a point of order. (Interruptions)

THE DEPUTY CHAIRMAN: I am not starting a debate on it. Anybody who wants to discuss can come and discuss with me and talk to me during the lunch hour. (Interruptions) Mr Jadhay, please take your seat.

SHRI A. G. KULKARNI: Are we not Members from our party?

THE DEPUTY CHAIRMAN: You decide. You speak to your Leader. 1 have no objection. (Interruptions) Mr. Ahluwalia, do you want me to read out the rules?

SHRI S. S. AHLUWALIA: What about the convention of the House? I want to know that.

THE DEPUTY CHAIRMAN. There are rules. Sit down. There is no convention to interrupt. I have asked Mr. Ratnakar Pandey to speak. We cannot take more time of the House on approval and discussions.

SHRI VITHALRAO MADHAVRAO JADHAV: Why are you not allowing me?

THE DEPUTY CHAIRMAN: I am allowing the Special Mention which is listed before me.

SHRI VITHALRAO MADHAVRAO JADHAV: You allow me just half a minute.

THE DEPUTY CHAIRMAN: Your name is not listed with me in the Special Mentions. ((Interruptions) I am dealing with Special Mentions. Don't argue.

SHRI VITHALRAO MADHAVRAO JADHAV: I would like to submit only for half a minute on the Mandal Commission Report. My submission is that it is convension of the House that...

THE DEPUTY CHAIRMAN: No, there is no right.

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SHRI VITHALRAO MADHAVRAO JADHAV: Let me complete my submission. If it is not so, then you allow a full-fledged discussion so that all the Members can speak.

THE DEPUTY CHAIRMAN: You did not hear what the leader of the House said. You did not agree to that. He offered to have a full-fledged discussion.

SHRI VITHALRAO MADHAVRAO JADHAV: Madam, the report of the Mandal Commission is very important. It is the concern of all the people of this country.

THE DEPUTY CHAIRMAN Mr. Jadhav, you decide between you and Mr. Salve and then come and tell me what you want. I will do it accordingly.

डा० रत्नाकर पाण्डेय: माननीय उप-सभापति जी, ग्रापने प्यया करके मुझे गजरीला, जो उत्तर प्रदेश के...

SHRI SHABBIR AHMA'D SALA-RIA: Madam, according to the rules, I am entitled to seek a clarification.

THE DEPUTY CHAIRMAN. I am not allowing anything. Under the rules, I am not allowing you to speak. Please take your seat.

रत्नाकर जो ग्राप बोलिए

SHRI VITHALRAO MADHAVRAO JADHAV: I want to make a submission....

THE DEPUTY CHAIRMAN: No submission. You discuss it with Mr. Salve and then come to me in the lunch hour. Now sit down and let him speak.

SHRI VITHALRAO MADHAVRAO JADHAV: You take the decision.

THE DEPUTY CHAIRMAN Okay...
I take the decision. Now let him speak...
don't curtail his right to speak.

रत्नाकर जी ग्राप वोलिए

SHRI VITHALRAO MADHAVRAO JADHAV: I am not. I will be the last person to do like that.

THE DEPUTY CHAIRMAN: Don't argue unnecessarily. Let him speak.

रताकर जो भ्राप बोलिए

डा० र नाकर पाण्डेय : उपसभापति महोदया, उत्तर प्रदेश के मुरादाबाद जिले के गजरौला नामक कस्बे में जो घटना हुई है वह भारत के जनतंत्र के नाम पर, ुँ इस वैत्यू बेस्ड, इश्यू बेस्ड, एक्शन बेस्ड, रिएक्शन बेस्ड, डिफेक्शन बेस्ड सरकार के लिए क्लंक है। भारत की नारी शक्ति का जो ग्रपमान किया गया है उसका ऐसा ज्वलंत उदाहरण आज तक देश में कहीं देखने को नहीं मिलता है । ग्राश्रम एक पवित्र स्थान होता है और किश्चियन ब्राश्रम जो गजरौला में स्कल से सटा हुम्रा है वहां रात में कुछ श्रवांछित तत्व न्नात्रमण करते हैं। दो नन्म को उन्होंने कमरेमें बंद कर दिया, उन्हें बुरी तरह से मारा पीटा । उनके साथ बलात्कार की जो शर्मनाक घटना हुई है उससे भारत की नारी शक्ति का जो ग्रपमान हम्र है उसकी भरपाई विश्वनाथ प्रताप सिंह की सरकार को करनी होगी। उत्तर प्रदेश सरकार द्वारा एक सप्ताह तक कोई कार्यवाही नहीं हुई । लेकिन जब क्षेत्र की जनता उठ खड़ी हुई ग्रीर भयानक प्रदर्शन होने लगे, सारा कुछ श्रसहज हो गया भौर हमारे दल के सचेतक श्री एम ०एम**०** जैकब जी के नेतत्व में इस सदन के कई माननीय सदस्य, जिनमें शांति त्यागी जी. हमारी सत्या वहिन जी . . . (व्यवधान) श्री बलराम सिंह यादव जी, ग्रीर जी ये तीन सदस्य बैठे हुए है. तथा ग्रन्य श्रनेक माननीय सदस्य श्रौर हमारे प्रदेश के लोग गये ग्रौर वहां जो दर्दनाक दश्य देखा--जो मैं इस सदन के माध्यम से. **ब्रापके माध्यम से सारे देश के सामने** रखना चाहता हं--तब कुछ हम्रा ।

Special

महोदया, विश्वनाथ प्रताप सिंह द्वारा मान्यता प्राप्त उत्तर प्रदेश की मुलायम सिंह की सरकार के ग्रत्याचार, ग्रनाचार, व्यभिचार, भ्रष्टाचार के संबंध में ग्रभी दो तीन दिन पहले श्री बलराम सिंह जी यादव और शांति त्यागी जी के साथ हम लोग राष्ट्रपति जी से मिले थे ग्रौर उनसे गजरौला कांड का उल्लेख किया था । राष्ट्रपति जी ने हमको श्राश्वासन दिया कि गृह मंत्रालय से इस पूरे मामले की में जांच कराउंग जिन नन्स के साथ यह व्यभिचार, ग्रत्याचार, दुराचार हुग्रा, उनके सतीत्व का अपहरण किया गया, इस कांड की जांच के लिए एक महिला मंत्री वहां गयी थीं । वे कभी कांग्रेस में मंत्री थी ग्रौर वैल्य बेस्ड पोलिटिक्स में दल बदल करके सुखदा मिश्रा जी को मंत्री बनाया गया । लेकिन इन्होंने वहां जाकर झुठा परसुएशन किय । उन्होंने कोशिश की कि वे नन्स ग्रपना बयान बदल दें कि उनके ऊपर बलात्कार नहीं हुग्रा है विश्वनाथ प्रताप सिंह की ग्रौर मुलायम सिंह की सरकार की एक महिला मंत्री ने इस तरह का घणित, नारी जाति को गर्त में गिराने -वाला षडयंत्र रचा । उसके बाद पुलिस ने पूरी रिपोर्ट देनी थी। कह गया कि जो मेडिकल रिपोर्ट **ब्राई** है उसमें बलात्कार का कांड नहीं हुन्ना है। लेकिन में इस सदन के माध्यम से बताना चाहता हं कि मुलायम सिंह यादव ग्रौर विश्वनाथ प्रताप सिंह की निकम्मी ग्रौर नारियों की ग्रस्मत लूटने वाली सरकार के मेरठ के डाक्टरों ने कहा कि बलात्कार हुम्रा है, निर्मम ग्रत्याचार हुआ है, नारियों के शरीर का शोषण हुम्रा है ।

जब आश्रम में रहने वाली गुहकुल की कन्यायें इस देश में सुरक्षित नहीं हैं तो एक मिनट अधिकार नहीं है श्री विश्वनाथ प्रताप सिंह को प्रधान मंत्री की कुर्सी पर बैठने का । उनको रिजाइन करना और मुलायम सिंह को रिजाइन करना चाहिये । यह सरकार ने रिपोर्ट लिखी और उस रिपोर्ट में पुलिस द्वारा दो व्यक्ति पकड़े गये और उन दोनों व्यक्तियों के पास से जो घड़ी बरामद

हुई श्रौर यह कहा गया कि नंस की घड़ी हैं । लेकिन नंस ने इंकार किया कि मेरी घड़ी नहीं है । सारे देश में इसकी चर्चा हुई है, दिल्ली में प्रदर्शन हुगा है। मायनोरिटी ग्रौर जो पिछड़ा वर्ग है उसको ग्रखबारी वक्तव्य देकर के संसद में लैमनचूस देकर के इस देश को बहलाना चाहते हो । तुम्हारे क्षेत्र में हरिजन कन्यास्रों के साथ स्रत्याचार हुन्नः प्रधान मंत्री के क्षेत्र में फतहपूर में, मुरादाबाद में हुया, ग्रागरा में हुया । देश के हर कोने में, च हे किश्चयन हो, च हे ब्राह्मण हो, च हे मुसलमान हो, चाहे हरिजन हो, चाहे किसी जाति का हो, किसी महिला की इज्जत सुरक्षित नहीं है इस शासन पें श्रौर खुलग्राम जब ग्राश्रम में रहने वाली महिलाग्रों के साथ, अध्यापिकाग्रों के साथ बलात्कार हो रह है तो इस सरकार का भगवान हा मालिक है । झूठी रिपोर्ट वनायी गयी श्रौर मुलायम सिंह 15 दिन तक वहां नहीं गये।

उपसभापति : ग्रभी जल्दी खत्म करिये ग्रौर लोगों के नाम भी निश्चित हैं।

डा० र नाकर पाण्डेय : मैडम, महिलाओं का प्रश्न है, इसमें तो श्रापका समर्थन होना चाहिये।

उपसभापति : नहीं-नहीं श्रापने श्रपनी बात कह दी ।

डा० र नाकर पाण्डेय : नहीं बात नहीं, बात तो स्रभी कह रहा हूं मैं।

उपसभापित : दूसरे लोग भी बोलना चाहते हैं इसलिये श्राप कृपया श्रपना थोड़ा...

डा० रत्नाकर पाण्डेय : इटावा में हुम्रा, हर जगह म्रत्याचार हुग्रा । म्रिधकार-मुख मैडम, बड़ा मादक म्रौर सारहीन होता है म्रौर म्रिधकार-सुख की मादकत्त में म्रब इस देश की ललनाम्रों के साथ बलात्कार करने का पेशा म्रपना लिया है इस सरकार ने म्रौर नियंत्रण नहीं कर पाती है तो धिक्कार है ऐसी सरकार को जो म्रपनी मां, बहनों, बेटियों

डा० रत्नाकार पाण्डेय]

ग्रौर ग्रध्यापिकाम्रों की रक्षा नहीं कर सकतीं हैं श्रौर मजिरम को पकड़े नहीं सकतीं है। मैं चार्ज करता हं विश्वनाथ त्रनाप सिंह की सरकार पर कि फोर्जंड केम बनाया गया । जिन लोगों को पकड़ा ग्या वह झठेथे। मैं मांग करूंगा श्रापके माध्यम में कि सारी मायनारिटी कम्युनिटी के साथ वलात्कार किया है विश्वनाथ प्रताप सिंह की सरकार ने ग्रौर महिलाग्रों की ग्रस्मत लटी है ग्रौर ऐसी स्थिति में इस पर सी०बी० आई० की इंक्वायरी वैटायी जाये।

उपसभापति : रत्नाकर जी,

डा० रत्नाकर पाण्डेय : श्रौर रिपोर्ट सदन के सामने रखी जाये ग्रौर पूरे जो महिलाओं पर वलात्कार श्रौर श्रत्याचार - हये हैं विश्वनाथ प्रताप सिह की परकार के राज्य में...(व्यवधान)

उपसभापति : बैठ जाह्ये प्लीज सिट हाउन ।

डा० रःनाकर पाण्डेय : गह मंत्री उन पर एक स्टेटमंट सदन में रखें।

उपसभापति : श्री थाँमम कृत्तिरवट्टम ।

श्रीमती सत्या बहिन : मैडम, नन्स द्वारा जो रिपोर्ट की गयी है, उस रिपोर्ट पर सिंगनेचर लेने से इंकार किया... (व्यव धान) यह शर्मनाक बात है, जो दूसरों को शिक्षा देती है, पढ़ाती है नन्स उनके सिग्नेचर नहीं लिये बल्कि (व्यवधान) जबरदस्ती अंगूठा निशान लिये गये ।

SHRIMATI JAYANTHI NATA-RAJAN (Tamil Nadu): Madam, we want to associate ourselves with this. (Interruptions)

THE DEPUTY CHAIRMAN: Everybody has had his say. (Interruptions) The whole House is concerned over this issue. (Interruptions)

SHRI M. M. JACOB: Madam, the lady Members as well as the other Members are agitated over this. We

have given notice for a discussion on this subject the atrocities against women. Kindly consider it and see whether it can be permitted without further delay

[RAJYA SABHA]

THE DEPUTY CHAIRMAN: will try our level best to have a discussion on it. (Interruptions)

डा० रताकर पाण्डेय : मैडम. होम मिनिस्टर में स्टेटमेंट के लिये कहना चाहिये। त्रापसे निवेदन है कि मैंडम*,* मिनिस्टर इस पर एक स्टेटमेंट दें।

उपसमापित : ग्रापकी प्रार्थना सन ली ग्रौर उधर चली गयी।

SHRIMATI JAYANTHI NATARA-JAN: Why are the Members from the other side silent on this? I would like to know whether they associate themselves with the demand for a C.B.I. enquiry?

(Interruptions)

THE DEPUTY CHAIRMAN. Now, Shri Thomas Kuthiravattom please.

(Interruptions)

THOMAS KUTHIRAVAT-TOM (Kerala): I am grateful to you for giving me this opportunity to make a Special Mention on the Gajraula incident. (Interruptions): I had the privilege of addressing this august Hosue on March 29, 1990, when I mentioned about the atrocities on minorities, especially on Christians, in various parts of U.P. (Interruptions) It is indeed sad that the dastardly act of robbery, molestation and rape was committed on nuns who have committed their life for the welfare of the mankind. (Interruptions)

SHRIMATI JAYANTHI NATA-RAJAN: Madam, why don't they associate themselves with us on the damand for a C.B.I. enquiry?

(Interruptions)

THE DEPUTY CHAIRMAN We associate and say that it is deplorable. Now, Mr. Kuthiravattom, please continue. (Interruptions)

Special

SHRI GURUDA'S DAS GUPTA (West Bengal): Let me make it clear that it is not the concern of the lady Members of this House alone. Nor it is the concern of the Opposition alone. We, on this side, equally share, in the same degree, the intensity of their feelings that the honour of the women should be protected in all manner possible. The Government should take immediate steps to make an impartial probe so that the culprits are identified and they are brought to book.

THE DEPUTY CHAIRMAN. Now the whole House associates with this. What is there to add?

SHRI S. JAIPAL REDDY (Andhra Pradesh): I share the sentiments expressed by Mr. Gupta. We also demand a probe. I would like to tell the lady Member that the CBI probe cannot be ordered by the Government of India unless it is asked for by the State Government.

SHRI GURUDAS DAS GUPTA: We say that we want an impartial probe so that the culprits are properly identified. Let it be put on record that the whole House is having the same feeling, not the opposition alone.

SHRI THOMAS KUTHIRAVATTOM: It is no reported by them that four persons have been arrested but they are yet to be identified by the nuns at Gajraula. (Interruptions)

THE DEPUTY CHAIRMAN: Some-body is on his legs. Let him speak.

SHRI S. JAIPAL REDDY: Let me say this in fairness to the Chief Minister of Uttar Pradesh, Shri Mulayam Singh, that he ordered a probe, he took firm steps. he made a personal visit. He needs to be complimented for the steps he took.

SHRI M. M. JACOB: Madam, it is not the question of the visit of the Chief Minister. The complaint is that the police record and the medical report have been tampered with. That is why a CBI enquiry is being asked for. There has been a tampering with the police FIR and the medical report.

SHRI V. NARAYANASAMY (Ponicherry): The probe should be by a sitting Supreme Court Judge. (Interruptions). You are telling about a probe ordered by the Chief Minister. We want a probe by a Supreme Court Judge.

THE DEPUTY CHAIRMAN: All right. Everybody has spoken and expressed his concern. Now please take your seat. He has been speaking and you interrupted him.

THOMAS SHRI KUTHIRAVAT-TOM: It is felt that the real culprits are still at large an the police is trying to cover up the matter. I, therefore, request the Government to order a CBI enquiry into the incident. The whole episode, including the cover-up by the police and the doctors, should be investigated by a sitting Supreme The Government must Court judge. take adequate steps to ensure safety of the Christian institutions which are providing service people. Steps should also be taken to prevent attacks on women.

Recent Incidents of Massacre of Kanjars a) Mandawari, Rajasthan and Lynching to Death of a Backward Caste Youth at Himmat Nagar Gujarat

SHRI SANTOSH BAGRODIA (Rajasthan): Madam Deputy Chairman, I would like to inform the Government and the House about a very unfortunate incident which happened on the black Saturday of 23rd June at Chiri ki Mor, a hamlet of Mandawari village near Bagoi in Chittorgarh district of Rajasthan. That day, Madam it was early morning and it: